

HIGH COURT ;OF CHHATTISGARH : BILASPUR

[Roster w.e.f. 03/01/2011]

Endt. No. Q-1/A.R.(J)/2011:

Bilaspur, dated 31/12/2010

1.	Reader to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
2.	Reader to Hon'ble Mr. Justice I.M. Quddusi, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
3.	Reader to Hon'ble Mr. Justice Dharendra Mishra, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
4.	Reader to Hon'ble Mr; Justice Sunil Kumar Sinlia, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
5.	Reader to Hon'ble Me. Justice Satish K. Agnihotri, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
6.	Reader to Hon'ble Mr. Justice T. P. Sharma, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
7.	Reader to Hon'ble Mr. Justice Nawal Kishore Agarwal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
8.	Reader to Hon'ble Mr. Justice Pritinker Diwaker, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
9.	Reader to Hon'ble Mr. Justice Rangnath Chandrakar, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
10.	Reader to Hon'ble Mr. Justice Rajeshwar Lal Jhanwar, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
11.	Reader to Hon'ble Mr., Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
12.	Reader to Hon'ble Mr. Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
13.	The Advocate General, Government of Chhattisgarh, BILASPUR.
14.	The Registrar General, High Court of Chhattisgarh, BILASPUR.
15.	The Registrar (Vigilance), High Court of Chhattisgarh, Bilaspur.
16.	The Addl. Registrar Judl./Admn./H.C.Est. , High Court of Chhattisgarh, Bilaspur.
17.	The Secretary, High Court Legal Services Committee, Bilaspur.
18.	The Secretary, High Court Bar Association, BILASPUR.
19.	The Asstt. Solicitor General of India, Central Govt. High Court Premises, Bilaspur
20.	The Deputy Registrar (Criminal /Civil/W.P & Copying), High Court of Chhattisgarh, BILASPUR.
21.	The Section Officer (Civil / Criminal / W.P./ Central Filing), High Court of Chhattisgarh, BILASPUR.
22.	The OIC-NIC, High Court of Chhattisgarh, Bilaspur for uploading the same on Internet
23.	Cause List Section, High Court of Chhattisgarh, Bilaspur.


1-12-2010

(N.D. Tigala)

Addl. Registrar (Judicial)

HIGH COURT OF CHHATTISGARH, BILASPUR

Following shall be the Roster for High Court of Chhattisgarh, Bilaspur, with effect from 03/01/2011 till further orders:-

<u>DIVISION BENCHES</u>	
<u>Division Bench-I</u>	Comprising Hon'ble the Chief Justice & Hon'ble Mr. Justice Sunil Kumar Sinha.
(All PIL Petitions, All Miscellaneous Appeals (Claims) up to the year 2005 (except Miscellaneous Appeals (Claims) filed against the orders of dismissal of claims and filed by Insurance Company & owners), All Criminal Appeals up to the Year 2000, Specially ordered and tied-up matters)	
(From 10:30 AM to 01:30 PM)	
<u>Division Bench-II</u>	Comprising Hon'ble the Chief Justice & Hon'ble Mr. Justice Rangnath Chandrakar.
(All Miscellaneous Appeals (Claims) from the year 2006 onwards (except Miscellaneous Appeals (Claims) filed against the orders of dismissal of claims and filed by Insurance Company & owners), Specially ordered and tied-up matters)	
(From 02:15 PM onwards)	
<u>Division Bench-III</u>	Comprising Hon'ble Mr. Justice I.M. Quddusi & Hon'ble Mr. Justice Prashant Kumar Mishra.
All Civil Matters (except those Miscellaneous Appeals (Claims) which are to be listed before Division Bench-I & Division Bench-II and Tax Cases), All Miscellaneous Appeals (Claims) filed against the orders of dismissal of claims, All Miscellaneous Appeal Claims filed by Insurance Company & owners, Specially ordered and tied-up matters)	
(From 10:30 AM onwards)	
<u>Division Bench-IV</u>	Comprising Hon'ble Mr. Justice Dharendra Mishra & Hon'ble Mr. Justice Rangnath Chandrakar.
(All Writ Appeals, All Writ Petitions, All Tax Cases, All Habeas Corpus Petitions, All Company Appeals, Specially ordered and tied-up matters)	
(From 10:30 AM to 01:30 PM)	
<u>Division Bench-V</u>	Comprising Hon'ble Mr. Justice T.P. Sharma & Hon'ble Mr. Justice Rajeshwar Lai Jhanwar.
All Criminal Matters (except Criminal Appeals up to the Year 2000 & Habeas Corpus Petitions), Specially ordered and tied-up matters.	
(From 02:15 PM onwards)	

Contd...2.

Sd/-

Hon'ble The Chief Justice

SINGLE BENCHES

Single Bench-I of Hon 'ble Mr. Justice Dharendra Mishra

(All Petitions under Section 439 of Criminal Procedure Code, All Arbitration matters, Specially ordered and tied-up matters)

(From 02 : 15 PM onwards)

Single Bench-II of Hon'ble Mr. Justice Sunil Kumar Sinha

(All Writ Petitions Under Article 226 and/or 227 of Constitution of India (other than Service matters) from the year 2010. onwards, All Writ Petitions (Service Matters) relating to the Judicial Officers of the State, Specially ordered and tied-up matters)

(From 02 : 15 PM onwards)

Single Bench III of Hon'ble Mr. Justice Satish K. Agnihotri

(All Writ Petitions Under Article 226 and/or 227 of Constitution of India (Service Matters (except Writ Petitions (Service Matters) relating to the Judicial Officers of the State), All Company Petitions, Specially ordered and tied-up matters)

(From 10:30 AM onwards)

Single Bench-IV of Hon'ble Mr. Justice T. P. Sharma

(All Criminal Revisions, All Petitions Under Sections 438 & 482 of Criminal Procedure Code, Specially ordered and tied-up matters)

(From 10 : 30 AM to 01:30 PM)

Single Bench-V of Hon 'ble Mr. Justice Nawal Kishore Agarwal

All Civil Matters [except Miscellaneous Appeals (Claims) Final Hearing Matters], All Writ Petitions Under Article 226 and/or 227 of Constitution of India arising out of proceedings of Civil Courts, Criminal Courts & Revenue Courts (Other than Service Matters).

(From 10: 30 AM onwards)

Single Bench-VI of Hon 'ble Mr. Justice Pritinker Diwaker.

All Criminal Matters (except Criminal Revisions and Petitions Under Sections 438, 439 & 482 of Criminal Procedure Code), Specially ordered and tied up Matters

(From 10 : 30 AM onwards)

Single Bench VII of Hon'ble Mr. Justice Rajeshwar Lai Jhanwar

(All Miscellaneous Appeals (Claims) Final Hearing Matters, Specially ordered and tied-up matters)

(From 10 : 30 AM to 01:30 PM)

Single Bench-VIII of Hon'ble Mr. Justice Manindra Mohan Shrivastava.

All Writ Petitions Under Article 226 and/or 227 of Constitution of India (other than Service Matters) up to the year 2009, All Contempt Matters, Specially ordered and tied-up matters)

(From 10: 30 AM onwards)

Note :- Priority will be given to old cases.

By order of Hon'ble The Chief Justice



(N.D. Tigala)

Additional Registrar (Judicial)

Sd/-

Hon'ble The Chief Justice